

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No.240/2018  
IN  
CP (IB) No. 93/Chd/Hry/2018**

**In the matter of:**

M/s Paper Creations ...Petitioner-Operational Creditor

Versus

Jai Laxmi Lighting Industries Pvt. Ltd. ...Respondent-Corporate Debtor

Present: Mr. P.D. Sharma and Mr. G.S. Sarin, Practising Company Secretaries for the Resolution Professional.  
Mr. Deepak Aggarwal, Advocate for the Director of suspended Board of Directors.  
Mr. Deepankur Sharma, Advocate for the Committee of Creditors.

**CA No.240/2018**

Learned counsel for the Director of the suspended Board of Directors submits that he will be filing affidavit of compliance in the Registry by tomorrow. Let the needful be done. However, the authorized representative of the Resolution Professional submits that the compliance seems to have not been made. Learned counsel for the Director of the suspended Board of Directors submits that time may be granted for the Director to appear in person and explain the facts. List the matter on 10.10.2018. The Director of the suspended Board of Directors is directed to appear in person on the next date.

The affidavit filed by the Director of the suspended Board of Directors is not detailed and exhaustive. It is directed that the detailed and exhaustive affidavit be filed within 10 days with copy advance to the authorized

representative of the Resolution Professional and response thereto by the Resolution Professional be filed by the next date.

The authorized representative of the Resolution Professional submits that the Committee of Creditors has made compliance of the order dated 24.07.2018.

Sd/-

(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-

(Pradeep R. Sethi)  
Member (Technical)

September 11, 2018  
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